

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/28/KOB/ 2024
SECTION	SEC. 7 IBC
NAME OF PARTIES	PPG ASIAN PAINTS PVT LTD V/S VEETEEJAY MOTORS PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	SHARON PATOLE
RESPONDENTS ADVOCATE/ PROFESSIONAL	

22nd JULY 2024

ORDER

CP(IBC)/28/KOB/2024

Vide order dated 03.07.2024, Applicant/Financial Creditor was directed to file hard copy of the present Petition with the Registry of this Tribunal within a weeks' time. Today, Learned Counsel, Ms. Sharon Patole appears on behalf of the Applicant through virtual mode and submits that she has complied with the last order and filed the hard copy of the petition. However, the same is stated to be lying in defect with the Registry. Counsel for the Applicant is directed to make necessary endeavour to place on record the defect-free hard copy of the petition within a period of 2 days.

Learned Counsel, Mr. Sajen Thampan appears through virtual mode and takes notice on behalf of the Respondent/Corporate Debtor. He submits that he has not received the copy of the present Petition and seeks time to file reply affidavit. Counsel for the Petitioner is directed to serve a mail copy of the petition on the Counsel appearing for the Corporate Debtor during the course of the day. On receipt of the copy of the Petition, Corporate Debtor is directed to file reply affidavit within a period of 5 days, after serving copy of the same on the other side.

List the matter on **29.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T. KRISHNA VALLI
MEMBER (JUDICIAL)**